

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 303 of 2021

1. Dinesh Kumar Sharma			
2. Satish Kumar Sharma			
3. Abhishek Kumar Sharma	---	---	Petitioners
Versus			
The State of Jharkhand	---	---	Opposite Party

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh

Through: Video Conferencing

For the Petitioners: Mr. A.K. Sahani, Advocate
For the State: Mr. V.S. Sahay, A.P.P
For the Informant: Mr. Vishal Kr. Tiwari, Advocate

05/26.03.2021 Counter affidavit has been filed by the learned A.P.P on 16.03.2021.

Learned counsel for the petitioners submits that reference has been made about the criminal antecedent of the petitioners at para-13 of the counter affidavit, but no details of the criminal antecedent has been given, so that he could obtain instruction in that regard. Learned A.P.P shall provide the list of cases said to be pending against the petitioners to the learned counsel for the petitioners.

2. Let the matter appear on 09.04.2021.
3. Interim order dated 26.02.2021 shall continue till the next date.

(Aparesh Kumar Singh, J)

Ranjeet/